

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:313
ANSWERED ON:20.11.2009
SPECIAL PROVISIONS FOR ADMISSION OF STs STUDENTS
Kodikunnil Shri Suresh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the State Government of Kerala has requested the Union Government for making special provisions in the Medical Council Rules as less number of Scheduled Tribes (STs) students in Kerala are getting admission in the normal course;
- (b) if so, whether the Union Government has considered the request of the Kerala Government; and
- (c) if so, the time by which a final decision is likely to be taken in this regard?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c) No. However, a Civil Writ Petition No. 393/2008 – Vineeth K. and others – has also been filed in the Hon'ble Supreme Court challenging the criteria of 40% marks for ST/SC students. The Hon'ble Court taking a note of the shortfall, has issued notices to Union of India and Eight other States viz. Jharkhand, Maharashtra, Gujarat, Orissa, West Bengal, U.P., M.P., and Karnataka. The matter is sub-judice.